

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-349(PB)/2017

IN THE MATTER OF:

Mr. Uday Veer Singh

.... Applicant/petitioner

Vs.

Earth Infrastructures Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Shobhit Nanda & Mr. Saaduzzaman, Advs.

For the Respondent: Ms. Shruchi Sejwar, Advocate

ORDER

The cost of Rs. 5000/- has been paid. However, learned counsel for the respondent states that on account of lack of instructions the counsel would not be able to appear and address arguments. According to the statement made an intimation in this regard has been given to the respondent company as is evident from the email sent to the Corporate Debtor on 28.11.2017. On that ground the learned counsel seeks to withdraw his power of attorney. Respondent proceeded ex-parte.

Arguments heard. Order reserved.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
VINEET